

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3387

ANSWERED ON:29.07.2009

COMPLAINTS FOR NOT FURNISHING INFORMATION UNDER RTI ACT

Jaiswal Shri Gorakh Prasad ;Laguri Shri Yashbant Narayan Singh;Rao Shri Kavuri Samba Siva

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number and the nature of applications received under RTI Act and disposed of during the last three years and the current year, Ministry/Department-wise;
- (b) whether the Government has received any complaints that several informations, as solicited by the applicant, are not provided under RTI Act;
- (c) if so, the details thereof and the reaction of the Government thereto alongwith the reasons therefor;
- (d) whether the Government has found any person(s) guilty in this regard during this period;
- (e) if so, the details thereof;
- (f) the number of cases in which information was not provided to the applicant due to non-availability of records; and
- (g) the action taken against the guilty persons in this regard?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a): As per information provided by the Central Information Commission, the number of applications received by various public authorities during the years 2005-06, 2006-07 and 2007-08 were 24436, 171404 and 263261 respectively. Information in respect of the 2008-09 and current year are not available. During 2006-07, a total of 100411 applications were disposed of, but information about the disposal of applications for the other years and about the nature of applications received are not maintained centrally.

(b) & (c): The Right to Information Act provides that the applicants, who do not receive the solicited information, can file a complaint or an appeal with the Central Information Commission. Thus the Act has an inbuilt mechanism to deal with the complaints. The Commission received 18803 complaints and appeals during the period 2005-06 to 2007-08.

(d) & (e): The Commission found several persons guilty and imposed penalty in more than 200 cases.

(f): Information is not centrally maintained.

(g): Does not arise.